

NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/07/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/320/ (IB)/2017

NAME OF THE PETITIONER(S)

: MOHAN SRINIVASAN

NAME OF THE RESPONDENT(S)

: MASCOM GLOBAL LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

TK BHASKAR

VIKRAM P. JAIN

SHUETHA VASUDEVAN

Respondent

Swella

<u>ORDER</u>

Counsel for petitioner called absent. No representation. Counsel for respondent present and filed an order passed by the Hon'ble High Court of Madras on 30.03.2015 stating that already an Official Liquidator has been appointed as Provisional Liquidator in the matter and proceedings are pending. Copy of the same is placed on record. This Bench feels that the matter has been inadvertently transferred to this Bench from the Hon'ble High Court of Madras. Therefore, the Registry of this Bench is directed to send the matter back to the Registry of the Hon'ble High Court of Madras.

(K. Anantha Padmanabha Swamy) Member (Judicial)